BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 84/2024

IN THE MATTER OF :

ANKUR JAIN ..... APPLICANT

VS

UTTAR PRADESH POLLUTION CONTROL BOARD & ORS...

RESPONDENTS

INDEX

S.No.	Particulars	Page
1.	Letter of Sub-Divisional Officer, Mathura to Registrar National Green Tribunal, Principal Bench, New Delhi.	1
2.	Response on behalf of respondent no. 2, District Magistrate, Mathura (U.P.)and respondent no. 4, Divisional Director, Social Forestry Division, Mathura (U.P.)	2-3
3.	**Annexure No. 1** Photo copy of authorization letter by respondent no. 2, District Magistrate, Mathura, U.P.	4
4.	**Annexure No. 2** Photo copy of authorization letter by respondent no. 4 , Divisional Director, Social Forestry Division, Mathura.	5
5.	**Annexure No. 3** Enquiry report of committee	6-18

(Sushil Kumar Singh)
Sub. Divisional Officer,
Mathura Sub-Division
Mathura Division

Place : New Delhi
Date : 27/09/2024

Sub Divisional Officer, Mathura Sub-division, Mathura Division.
Letter no. 96 / 21 , Mathura, Date 27/9/ 2024

To,

The Registrar,
National Green Tribunal,
Principal Bench, New Delhi.

Subject:- Response on behalf of Respondent No.-2 District Magistrate, Mathura and Respondent No.-4 Divisional director, social forestry division Mathura Compliance to order dated 17.05.2024 pitared by the Hon'ble National Green Tribunal, New Delhi in Ooh V/s U.P. Pollution Central Board & Ors".

Respected Sir,

In compliance of order dated 17.05.2024, 02.09.2014 passed by the Hon'ble Tribunal in O.A. No. 84/2024 "Ankur Jain V/s U.P. Pollution Control Board & Ors. Response on behalf District Magistrate, Mathura and Divisional director, social forestry division Mathura is enclosed.

It is requested that the said response may be presented before the Hon'ble Tribunal for kind consideration.

Enclouser: As above

Your's Sincerely,

(Sushil Kumar Singh)
Sub Divisional Officer,
Mathura Sub-division,
Mathura Division

Copy to: The following for information and necessary action:
1. District Magistrate, Mathura.
2. Divisional director, social forestry division Mathura.

Sub Divisional Officer,
Mathura Sub-division,
Mathura Division

(2)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

In the matter of:

Original Application No. 84/2024

Ankur Jain — Applicant

Versus

Uttar Pradesh Pollution Control Board & Ors. — Respondents

Response on behalf of Respondent No.-2 District Magistrate, Mathura and Respondent No.-04 Divisional director, social forestry division Mathura in Compliance to order dated 17.05.2024 passed by the Hon'ble National Green Tribunal, New Delhi in O.A. No. 84/2024 "Ankur Jain V/s U.P. Pollution Control Board & Ors"

1. That, the Original Application is registered on basis of the letter petition sent by Shri Ankur Jain resident of 6-A, Aggarwal Dham, behind Paatiram Mandir, Sonkh Road, Mathura with allegation of illegal cutting of 200 green fruit bearing trees by one Om Aham Social Welfare Foundation, 48-C, Gautam Nagar, Road No. 3 Mandsaur, Madhya Pradesh for building construction of commercial yoga sansthan at an ancient park located in Anti, Kewali Shri 1008 Jambooswami Digambar Jain Siddha area Chorasi Mandir, Daybil Nagar, Krishna Nagar, Thana Kotwali Mathura thereby damaging the environment and affecting the flora and fauna. It is alleged that the remaining 30-32 trees are also being destroyed by the project proponent.

2. That in the captioned matter Hon'ble National Green Tribunal, New Delhi has passed directions vide its order dated 19.09.2022. The operative part of the direction is as follows:-

"..... Hence, we implead the following as respondents in the matter: (i) Uttar Pradesh Pollution Control Board, trough lis Member Secretary

(ii) District Magistrate, Mathura

(iii) Om Ahain Social Welfare Foundation, through its administrative head, 48-C.Gautam Nagar, Road No. 3 Mandsaur, Madhya Pradesh

(iv) District / Divisional Forest Officer, Mathura

4. Let notice be issued to the above Respondents for filing their response atleast before the next date of hearing.

5. List on 02-09-2024."

3. In compliance to the above directions the District Magistrate, Mathura vide its office order no. 5781/35-3 NGT dated 28.05.2024 formed a committee comprising the following officers for enquiring into the matter with spot verification:-

1. Sub divisional Magistrate, Mathura: Chairperson

2. Regional Officer, Pollution Control Board, Mathura: Member

3. Sub Divisional Forest Officer, Mathura: Member

4. The committee visited the spot referred in the complaint ie Antim Anubaddh Kevali Shri 1008 Jambu Swami Digambar Jain Siddh Kshetra Chaurasi Mandir, Krishna Nagar, Mathura on 10.08.2024 to conduct the enquiry. The committee submitted its report with conclusion as follows;

"Hence, on the basis of analysis of the evidences referred above viz. Google Earth images presented in complaint letter, Statements of the long time regular visitors of the religious place, Statement of the chairperson of the referred religious place and the spot inspection by the committee, the alleged tree felling could not be established." The enquiry report of the committee is enclosed as **Annexure-3**

The Hon'ble NGT vide it's order dated 02.09.2024 observed that

" 5. No response from Respondent No. 2, District Magistrate, Mathura and Respondent No. 4, District/Divisional Forest Officer, Mathura has been received. Therefore, a reminder be sent by the Office to them for filing their response by way of affidavit through e-filing within four weeks. 6. List on 17.12.2024."

In compliance of the aforesaid order, the undersigned has been authorised by respondent No. 02/ District magistrate, Mathura (authorization letter annexed as **annexure No.1**) and by respondent No. 04/ Divisional director, social forestry division, Mathura (authorization letter annexed as **annexure No.2**) to file the response.

Therefore, the above Response is being placed for kind perusal and necessary action of the Hon'ble Tribunal.

(Sushil Kumar Singh)
Sub Divisional Officer,
Mathura Sub-division,
Mathura Division

Annexure - 1 (4)

कार्यालय जिलाधिकारी,मथुरा।

पत्रांक 1258/35-3 1467 मथुरा, दिनांक, 24-09- 2024.

सेवा में,

उप प्रभागीय वनाधिकारी
मथुरा।

विषय :- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दाखिल मूल आवेदन सं0–84/2024 अंकुर जैन बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 17.05.2024 के सम्बन्ध में।

सन्दर्भः- जिलाधिकारी मथुरा की पत्र सं0–5781/35–3 एन0जी0टी0 दिनांक 28.05.2024

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दाखिल मूल आवेदन सं0–84/2024 अंकुर जैन बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 17.05.2024 में निम्न निर्देश दिये गये है–

"....2. The letter petition raises substantial issue relating to compliance of environmental norms.

3. Hence, we implead the following as respondents in the matter:

(i) Uttar Pradesh Pollution Control Board, through its Member Secretary

(ii) District Magistrate, Mathura

(iii) Om Aham Social Welfare Foundation, through its administrative head, 48-C, Gautam Nagar, Road No. 3 Mandsaur, Madhya Pradesh

(iv) District/Divisional Forest Officer, Mathura

4. Let notice be issued to the above Respondents for filing their response atleast one week before the next date of hearing.

5. List on 02.09.2024"

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के द्वारा दिये गये उक्त निर्देशों के अनुपालनार्थ इस कार्यालय के पत्रांक 5781/35–3 एन0जी0टी0 दिनांक 28.05.2024 के द्वारा जॉच समिति का गठन किया गया था।

उक्त समिति की रिपोर्ट के आधार पर क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड,मथुरा प्रतिवादी सं0–1 के द्वारा मा0 न्यायालय में अपनी रिपोर्ट दाखिल कर दी गयी है। जिसमें प्रतिवादी सं0–2 व 4 की तरफ से कोई उल्लेख नहीं किया गया।

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के आदेश दिनांक 02.09.2024 के द्वारा प्रतिवादी सं0–2 व 4 की तरफ से उत्तर दाखिल किये जाने हेतु 04 सप्ताह का समय दिया गया है जिसमें मा0 न्यायालय में प्रतिशपथ पत्र e-Filing द्वारा दाखिल किया जाना अनिवार्य है।

प्रकरण में आपको प्रतिवादी सं0–4 डिवीजनल फॉरेस्ट आफीसर की ओर से आपको प्रभागीय निदेशक,मथुरा के द्वारा मा0 न्यायालय में उत्तर दाखिल करने हेतु नामित/अधिकृत किया गया है।

तदानुसार प्रकरण में प्रतिवादी सं0–2 जिला मजिस्ट्रेट, मथुरा की तरफ से भी मा0 न्यायालय में उत्तर दाखिल किये जाने हेतु नामित/अधिकृत किया जाता है।

जिलाधिकारी,
मथुरा

पत्रांक / दिनांकित।

प्रतिलिपि–प्रभागीय निदेशक सामाजिक वानिकी प्रभाग, मथुरा को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

जिलाधिकारी,
मथुरा।

Annexure - 2 (5)

कार्यालय प्रभागीय निदेशक सामाजिक वानिकी प्रभाग,मथुरा।

पत्रांक 1223/ 35-3 मथुरा, दिनांक, 23/09/ 2024.

सेवा में,

उप प्रभागीय वनाधिकारी
मथुरा।

विषय :– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दाखिल मूल आवेदन सं0–84/2024 अंकुर जैन बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 17.05.2024 के सम्बन्ध में।

सन्दर्भः– जिलाधिकारी मथुरा की पत्र सं0–5781/35–3 एन0जी0टी0 दिनांक 28.05.2024

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दाखिल मूल आवेदन सं0–84/2024 अंकुर जैन बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 17.05.2024 में निम्न निर्देश दिये गये है–

"....2. The letter petition raises substantial issue relating to compliance of environmental norms.

3. Hence, we implead the following as respondents in the matter:

(i) Uttar Pradesh Pollution Control Board, through its Member Secretary

(ii) District Magistrate, Mathura

(iii) Om Aham Social Welfare Foundation, through its administrative head, 48-C, Gautam Nagar, Road No. 3 Mandsaur, Madhya Pradesh

(iv) District/Divisional Forest Officer, Mathura

4. Let notice be issued to the above Respondents for filing their response atleast one week before the next date of hearing.

5. List on 02.09.2024"

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के द्वारा दिये गये उक्त निर्देशों के अनुपालनार्थ इस कार्यालय के पत्रांक 5781/35–3 एन0जी0टी0 दिनांक 28.05.2024 के द्वारा जॉच समिति का गठन किया गया था।

उक्त समिति की रिपोर्ट के आधार पर क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड,मथुरा प्रतिवादी सं0–1 के द्वारा मा0 न्यायालय में अपनी रिपोर्ट दाखिल कर दी गयी है। जिसमें प्रतिवादी सं0–2 व 4 की तरफ से कोई उल्लेख नहीं किया गया।

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के आदेश दिनांक 02.09.2024 के द्वारा प्रतिवादी सं0–2 व 4 की तरफ से उत्तर दाखिल किये जाने हेतु 04 सप्ताह का समय दिया गया है जिसमें मा0 न्यायालय में प्रतिशपथ पत्र e-Filing द्वारा दाखिल किया जाना अनिवार्य है।

प्रकरण में प्रतिवादी सं0–4 डिवीजनल फॉरेस्ट आफीसर की ओर से आपको मा0 न्यायालय में उत्तर दाखिल करने हेतु नामित/अधिकृत किया गया है।

प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग,
मथुरा।

Annexure-3 (6)

Enquiry report

(A) Background

Following directions have been issued by Hon'ble National Green Tribunal in order dated 17.05.2024 in OA no. 84/2024 (Ankur Jain Vs Uttar Pradesh Pollution Control Board & Others) filed on the letter petition of Shri Ankur Jain-

"... 2. The letter petition raises substantial issue relating to the compliance of environmental norms.

3. Hence, We implead the following respondents in the matter:

(i) Uttar Pradesh Pollution Control Board, through its member secretary

(ii) District Magistrate, Mathura

(iii) Om Aham Social Welfare Foundation, though its administrative head, 48-C, Gautam Nagar, Road No. 3, Mandsaur, Madhya Pradesh

(iv) District/Divisional Forest Officer, Mathura

4. Let notice be issued to the above respondents for filing the response at least one week before the next date of hearing

5. List on 02.09.2024..."

For enquiring into the matter with spot verification and filing the reply, following committee has been constituted by District Magistrate, Mathura vide his office order no. 5781/35-3 NGT dated 28.05.2024-

1. Sub divisional Magistrate, Mathura : Chairperson
2. Regional Officer, Pollution Control Board, Mathura: Member
3. Sub Divisional Forest Officer, Mathura : Member

(B) Proceedings of the committee

The committee vide its letter no. 6371/35-3 dated 27.06.2024, requested Shri Ankur Jain, Letter petitioner in the instant OA, to present his case before committee with factual evidence on 01.07.2024 at the office of Sub divisional Magistrate, Mathura. But neither Mr. Ankur Jain nor any of his representatives became present before the committee for the purpose.

Again, the committee requested vide its letter no. 423/35(NGT) dated 30.07.2024 Shri Ankur Jain to present his case before committee with factual evidence on 06.08.2024 at the office of Sub divisional Magistrate, Mathura. But neither Mr. Ankur Jain nor any of his representatives became present before the committee for the purpose this time also.

Committee requested Om Aham Social Welfare Foundation vide its letters 6369/35-3 dated 27.06.2024 and 425/35-3 (NGT) dated 30.07.2024 to present its case before committee with factual evidence on dates 01.07.2024 and 06.08.2024 at the office of Sub divisional Magistrate, Mathura. But no representative of the referred foundation came to present any evidence or statement before the committee.

The committee visited the spot referred in the complaint i.e Antim Anubaddh Kevali Shri 1008 Jambu Swami Digambar Jain Siddh Kshetra Chaurasi Mandir, Krishna Nagar, Mathura on 10.08.2024 to conduct the enquiry further. Photographs of the spot inspection are attached as annexure no. 1.

The committee could not find any concrete evidence of tree felling like tree stump, wooden logs etc. at the referred location.

Statements of the regular long time devotees and other persons, not directly connected with the matter concerned, were recorded by the committee to find the truth. (Statements taken are attached as annexure no. 2)

The chairperson of Antim Anubaddh Kevali Shri 1008 Jambu Swami Digambar Jain Siddh Kshetra Chaurasi Mandir, Krishna Nagar, Mathura shri Seth Vijay Kuamr presented himself before committee on 16.08.2024 and submitted his statement to the committee regarding the matter. (Statement taken is attached as annexure no. 3)

To conduct the enquiry in impartial and time-bound manner, the last opportunity was given to the letter petitioner Shri Ankur Jain vide letter no. 64/35-3 dated 13.08.2024 to present his case before committee with factual evidence on 16.08.2024 at the office of Sub divisional Magistrate, Mathura. But neither Mr. Ankur Jain nor any of his representatives became present before the committee for the purpose

R.O

this time also. Hence, it is clear that the letter petitioner has nothing more to present in the matter.

(C) Analysis:

The committee studied the following evidence with due diligence:

a. The complaint of the letter petitioner and the evidence of images of the Google Earth App annexed with the complaint letter.
b. Statements of the regular long time devotees and other persons, not directly connected with the matter concerned
c. The statement of the chairperson of the Antim Anubaddh Kevali Shri 1008 Jambu Swami Digambar Jain Siddh Kshetra Chaurasi Mandir, Krishna Nagar, Mathura
d. Spot inspection of the committee on date 10.08.2024.

The complaint petitioner has complained about felling of 200 fruit bearing and shade bearing trees in Antim Anubaddh Kevali Shri 1008 Jambu Swami Digambar Jain Siddh Kshetra Chaurasi Mandir, Krishna Nagar, Mathura. Few images of Google Earth application have also been attached as evidence. By analysis of the images attached with the complaint, it is not feasible to conclude tree felling. Prima facie, the seeming reduction of intensity of green colour at few points in the images seems to emanate from clearing of bushes.

The Statements of the regular long time devotees and other persons, not directly connected with the matter concerned, categorically state that no tree has been cut or felled on the referred place in their knowledge.

The chairperson of the referred place has also given written statement that no tree has been cut for any construction.

During spot visit of the committee on the referred location on 10.08.2024, committee did not find any evidence like tree stump or wooden logs etc on the location indicating any tree felling. Greenery of trees and bushes is present in the campus at present.

R.D.

(D) Conclusion

Hence, on the basis of analysis of the evidences referred above viz. Google Earth images presented in complaint letter, Statements of the long time regular visitors of the religious place, Statement of the chairperson of the referred religious place and the spot inspection by the committee, the alleged tree felling could not be established.

Enclosures: As referred in the report

Sub divisional Forest Officer, Mathura /Member, Enquiry Committee

Regional Officer, Pollution Control Board, Mathura /Member, Enquiry Committee

Sub Divisional Magistrate, Mathura /Chairperson, Enquiry Committee

Divisional Director, Social Forestry Division, Mathura

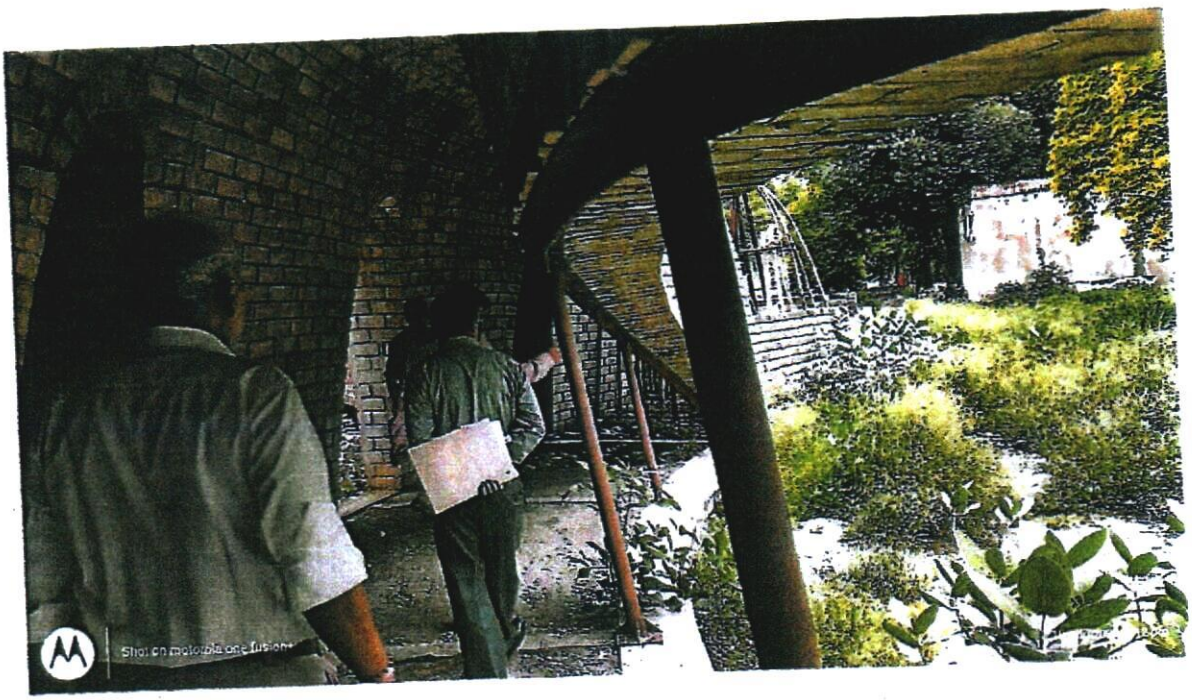
Member Secretary, Uttar Pradesh pollution Control Board, Uttar Pradesh

District Magistrate, Mathura

संलग्नक-5

(10)

(11)

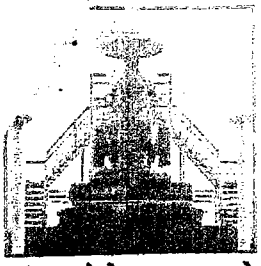


(12)

Shot on motorola one fusion+
10 Aug 2024, 1:03 pm

Shot on motorola one fusion+
10 Aug 2024, 1:02 pm

संलग्नक - 2 (13)



संस्था को देय दान 80G के अंतर्गत करमुक्त है।

मो. 9359739090, 8218828217

अंतिम अनुबद्ध केवली श्री 1008 जम्बूस्वामी दि. जैन ट्रस्ट

रजि. कार्यालय : सिद्धक्षेत्र चौरासी कृष्णा नगर, मथुरा (उ.प्र.) - 281004

Visit us : www.jainteerthmathura.org E-mail : jainchaurasi@gmail.com, PAN - AAABTA7505R

A. K. Shri 1008 Jamboo Swami Dig. Jain Trust, Bankers : Punjab National Bank

A/c No. : 3644000100576451 Krishna Nagar Branch, Mathura, IFSC : PUNB0364400

अध्यक्ष	कोषाध्यक्ष	महामंत्री
सेठ विजय कुमार, मथुरा	प्रमोद कुमार जैन, मथुरा	डॉ. जयप्रकाश जैन, मथुरा
मो. 9305782223	मो. 9837192419	मो. 9997570006

पत्रांक

दिनांक 16-08-20

बयान

1. ओम अर्ह सोशल वेलफेयर सोसाइटी को क्षेत्रफल 6247.04 का पट्टा 11 फरवरी, 2021 को धार्मिक गतिवधियों के प्रचार प्रसार हेतु किया गया।
2. प्राचीन बाग में वर्ष 2001 के बाद कोई भी निर्माण नहीं हुआ है, ओम अर्ह सोशल वेलफेयर सोसाइटी द्वारा निर्माण कार्य दिनांक : 20.09.2021 को प्रारम्भ किया गया। उक्त निर्माण कार्य को मथुरा–वृन्दावन विकास प्राधिकरण द्वारा दिनांक 23.11.2021को गतिमान निर्माण कार्य पर रोक लगा दी गई, उक्त आदेश वर्तमान में भी लागू है।
3. निर्माण के दौरान किसी भी वृक्ष को काटा नहीं गया, बल्कि जो वृक्ष पूर्व से बाग में लगे हुए है, उन्हें बिना किसी नुकसान पहुँचाए, उक्त वृक्षों के अनुसार ही निर्माण हेतु इंजीनियर द्वारा नक्शा तैयार किया गया।

भवदीय

(सेठ विजय कुमार)

अध्यक्ष

संलग्नक – ⅩⅣ (14)

TO WHOMSOEVER IT MAY CONCERN

मैं सिद्धबोत चौरासी में भगवान के दर्शन करने व हरे-भरे पर्यावरण में स्वास्थ्य लाभ के लिए ताजा हवा लेने हेतु प्रातः घूमने के लिए रोजाना लगभग 12 वर्षों से आ रहा हूँ। कभी किसी पेड़ को कटते हुए नहीं देखा है। यह क्षेत्र हरियाली से भरा हुआ और आकर्षक है। और प्रकृति का अद्भुत नजारा यहाँ देखने को मिलता है। मैं सभी उक्त कथन का साक्षी हूँ।

साक्षी का नाम व मोबाईल नं.

9412171163

(15)

To WHOMOSOEVER IT MAY CONCERN

मैं सिद्धक्षेत्र चौरासी मन्दिर के दर्शन करने व हरे-भरे स्वच्छ पर्यावरण में स्वास्थ्य लाभ के लिए ताजा हवा लेने हेतु प्रात: घूमने के लिए रोजाना लगभग 8 वर्षों से आ रहे हैं। कभी किसी पेड़ को कटते हुए नहीं देखा है। यह क्षेत्र हरियाली से भरा हुआ है और आकर्षक है और प्रकृति का अद्भुत नजारा यहां देखने को मिलता है। मैं उक्त कथन का साक्षी हूँ।

उपरोक्त जानकारी सूचनार्थ प्रस्तुत है।

मधवीर सिंह

साक्षी

मधवीर सिंह

9315512738

(16)

To whomsoever it may concern

मैं सिद्धकैव थीरासी में मंदिर के दर्शन करने व हरे-भरे पर्यावरण, शुद्ध स्वास्थ्य वायु के लिए ताजा हवा लेने हेतु प्रातः घूमने के लिए रोजाना लगभग 12 वर्षों से आ रहा हूँ। कभी किसी पेड़ को कटते हुए नहीं देखा है यहाँ और हरियाली से भरा हुआ और सुरक्षित है। ओर प्रकृति का अद्भुत नजारा यहाँ देखने को मिलता है। मैं

मैं सभी उक्त कथन का साक्षी हूँ।

वीरेन्द्र सिंह
V Singh.

साक्षी का नाम व मोबाइल

9410075002

TO WHOMSOEOEVER IT MAY CONCERN

मैं सिद्धक्षेत्र चौरासी में मन्दिर के दर्शन करने व हरे-भरे स्वस्थ वातावरण में स्वास्थ्य लाभ के लिए ताजा हवा लेने हेतु प्रातः घूमने के लिए रोजाना लगभग 10 वर्षों से आ रहा हूँ उसने किसी पेड़ को कटते हुये नहीं देखा। यह क्षेत्र हरियाली से भरा हुआ और आकर्षक है और प्रकृति का अद्भुत नजारा यहां देखने को मिलता है। मैं सभी उक्त कथन का साक्षी हूँ उपरोक्त जानकारी सूचनार्थ प्रस्तुत है।

ओमप्रकाश पांडे

ओमप्रकाश पांडे
साक्षी

दिनांक 19/07/19

(18)

TO WHOMSOEVER IT MAY CONCERN

मैं सिद्धक्षेत्र चौरासी में मंदिर के दर्शन करने व हरे-भरे पर्यावरण में स्वास्थ्य लाभ के लिए ताजा हवा लेने हेतु प्रातः घूमने के लिए रोजाना लगभग 13 वर्षों से आ रहा हूँ। कभी किसी पेड़ को कटते हुए नहीं देखा है। यह क्षेत्र हरियाली से भरा हुआ और आकर्षक है। और प्रकृति का अद्भुत नजारा यहाँ देखने को मिलता है। मैं सभी उक्त कथन का साक्षी हूँ।

नवीन कुमार

साक्षी का नाम व मोबाइल

9319531350